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CIRCULAR

In compliance of the directions of the Ld. Principal District & Sessions Judge (HQS), Delhi, a copy of letter no. 141-153/DHC/Gaz.IB/G-2/SC-Judgment/2025 dated 10.01.2025 alongwith the copy of Judgment dated 09.12.2024 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 2831 & 2832 of 2023, titled "State of Maharashtra & Ors. Vs. Pradeep Yashwant Kokade & Anr." received from Hon'ble High Court of Delhi, New Delhi has been uploaded on the official website i.e. delhidistrictcourts.nic.in.

Therefore, it is requested to kindly peruse the abovesaid judgment from the official website for kind information & necessary compliance of the said Judgment.




(Ravinder Bedi)
Officer in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Tis Hazari Courts, Delhi.

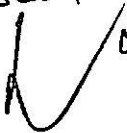
No. 3704-4024 /Genl.(C)/HCS/THC/2025

Dated, Delhi the 11 2025

Copy to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQS), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Ac)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. Dealing Assistant for uploading the same on Centralized Website through LAYERS.


Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Tis Hazari Courts, Delhi.

Seen

Website

SUNIL KUMAR
CHAIRMAN
I.T. & DIGITIZATION
DELHI DISTRICT COURT

IN THE HIGH COURT OF DELHI AT NEW DELHI

141-153

No. _____/DHC/Gaz.1B/G-2/SC-Judgment/2025

Dated: 10.01.2025

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From :

The Registrar General,
High Court of Delhi,
New Delhi.

To

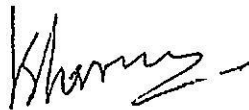
1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
13. The Principal Judge (HQ) (Officiating), Family Courts, Dwarka, New Delhi.

Sub : Judgment dated 09.12.2024 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 2831 & 2832 of 2023. titled "State of Maharashtra & Ors. Vs. Pradeep Yashwant Kokade & Anr."

Sir/Madam,

I am directed to forward herewith a copy of Judgment dated 09.12.2024 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 2831 & 2832 of 2023 titled "State of Maharashtra & Ors. Vs. Pradeep Yashwant Kokade & Anr.", with the request to circulate the same amongst all the Judicial Officers working under your respective control for information and necessary compliance.

Yours faithfully,



(Vinay Sharma)

Deputy Registrar (Gazette-IB)
For Registrar General.

Encl: As above.

OIC (Genl.)

14/1/25
P.D.S.S. (H.Q.)
14/1/25